
(2018) 07 CHH CK 0158
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 4287 Of 2018

Dr. Rukhmani Dewangan

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 03-07-2018

Acts Referred:

Citation : (2018) 07 CHH CK 0158

Hon'ble Judges : Sharad Kumar Gupta, J

Bench : Single Bench

Advocate : T.K. Tiwari, Dhiraj Wankhede

Final Decision : Disposed Of

Judgement

Sharad Kumar Gupta, J

1. Heard counsel for the parties.
2. Petitioner has preferred this writ petition to direct the respondents No. 3 & 4 to give the benefit of salary increment from the date of her joining and looking to her seniority, whatever the benefit of salary increment has already been given to the person who had joined after giving joining of the petitioner.
3. Earlier petitioner was posted as Assistant Veterinary Surgeon in Veterinary Department, State of Chhattisgarh, thereafter she got appointment as Assistant Professor in Kamdhenu University, Anjora, District Durg after obtaining the NOC and resign the earlier service.
4. Counsel for the petitioner urged that she does not press for any relief except her representation which had been received by the respondent No. 3 on 16/03/2017 may be decided by the respondent No. 3 within stipulated time.

5. Looking to the facts and circumstances of the case, the writ petition is disposed of with this direction that if aforesaid representation has not been decided and still pending then the respondent No. 3 should decide it within 60 days from the date of receipt of copy of this order, according to the law and procedure.
6. It is made clear that this Court is not expressing any opinion on the merit of the case.